

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 430
TO BE ANSWERED ON 28.11.2024**

REGISTRATION ON E-SHRAM PORTAL

430. SHRI PRAMOD TIWARI:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government has invited platform aggregators to register themselves and their platform workers on e-Shram Portal;**
- (b) if so, the details thereof including the objectives behind it; and**
- (c) the way the Portal will extend social and other benefits to gig and platform workers?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (c): For the first time, the definition of ‘gig workers’ and ‘platform workers’ and provisions related to the same have been provided in the Code on Social Security, 2020 which has been enacted by the Parliament.

The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc.

An advisory has been issued by the Ministry of Labour and Employment to aggregators to register themselves and platform workers engaged with them on the e-Shram portal.

The e-Shram portal is meant to register and support the unorganised workers of the country by providing them with a Universal Account Number (UAN) that helps in skilling, finding jobs and checking their eligibility for different social sector schemes being administered by the Central and State Governments.

The Ministry of Labour and Employment had launched the e-Shram-“One Stop-Solution” on 21st October 2024. This entails integration of different social security/welfare schemes at single portal i.e e-Shram. This enables unorganised workers registered on e-Shram to access social security schemes and see benefits availed by them so far, on single portal i.e. e-Shram.
